

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 105 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2020**

Name of the Company:

LeeBoy India Construction Equipments Pvt Ltd
V/s
Khodiyar Tractors

Section:

Section 9 of Insolvency and Bankruptcy Code, 2016

15-ORDER

Learned Counsel Ms. Natasha Shah appeared for the Operational Creditor.

Learned Counsel Mr. Samarth Amin appeared for the Corporate Debtor.

Operational Creditor seeks permission to withdraw the matter. Permission is granted. Accordingly, CP(IB) 105 of 2020 stands withdrawn and disposed-off with liberty to file application before appropriate forum if so required.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 2nd day of November, 2020

(MADAN B GOSAVI)
MEMBER (JUDICIAL)